

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/MP/2018

Subject : Petition seeking direction for refund of amounts wrongfully deducted by the Respondents, towards Capacity Charges, Incentive, Energy Charges, Transmission Charges, Late Payment Surcharge contrary to the terms of the Power Purchase Agreement dated 31.7.2012.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Southern Power Distribution Company of Telangana Ltd. & Anr.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KMPCL
Shri Ashwin Ramanathan, Advocate, KMPCL

Record of Proceedings

The matter was mentioned today by the learned counsel for the Petitioner.

2. Learned counsel for the Petitioner submitted that the Commission, while reserving the matter for order vide Record of Proceedings dated 27.9.2019, permitted the Petitioner to place on record the certificate issued by WRPC regarding availability of the Petitioner's Plant. However, the same could not be placed on record due to certain reasons. Learned counsel further submitted that WRPC is not party to the Petition. Learned counsel for the Petitioner requested for additional time to place on record the certificate issued by WRPC.

3. Learned counsel for Discoms requested for time to file written submissions.

4. The Commission, while permitting the additional time to the Petitioner and the Respondents to file their written submissions along with certificate issued by WRPC, directed the matter to be listed for hearing. Accordingly, the Commission directed the Petitioner to implead WRPC as party to the Petition and file revised memo of parties by 6.11.2019.

5. The Commission directed the Petitioner to serve copy of the Petition on WRPC immediately. WRPC was directed to file its reply on or before 15.11.2019 with an advance copy to the Petitioner who may file rejoinder thereof by 25.11.2019.



6. The Commission directed the Petitioner and the Respondents to file their written submissions along with certificate issued by WRPC, on or before, 15.11.2019 with copy to each other.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

